

**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

NO.HC.VII-119/2011/1288/A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To,  
Shri Amir Uddin Ahmed,  
District & Sessions Judge,  
Karbi Anglong, Diphu.

Dated Guwahati the 16<sup>th</sup> March 2019.

Sub: **Casual leave.**

Ref:- Your letter No.DJKA/3012/2019 dtd. 15.03.2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for casual leave on 16.03.2019 along with station leave permission, with your allotted vehicle, at your own cost, w.e.f. the afternoon of 15.03.2019 (after Court hours) till the morning of 18.03.2019 (before Court hours), has been ~~granted/rejected~~. The Chief Judicial Magistrate, Karbi Anglong, Diphu will remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-119/2011/1289 / dated 16.03.19**

Copy to.

- ✓ 1. The Systems Analyst, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**

Rds